GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS

RAJYA SABHA
UNSTARRED QUESTION NO. 1500
TO BE ANSWERED ON 15TH DECEMBER, 2023

NET NEUTRALITY

1500 **SHRI DIGVIJAYA SINGH:**
SMT. PRIYANKA CHATURVEDI:

Will the Minister of Communications be pleased to state:

(a) the steps taken by Government to ensure net neutrality in India;

(b) the reasons, the multi-stakeholder body, as recommended by TRAI to DoT back in 2020 have not been established yet;

(c) whether the Ministry has carried out any technical audit of net neutrality across different Internet Service Providers (ISPs);

(d) if so, the details thereof and if not, the reasons for failure to do an audit; and

(e) whether the Ministry has periodically issued directions to check for net neutrality in their network, if so, the details thereof, if not the reasons therefor?

ANSWER

MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)

(a) Government issued the directives on Net Neutrality incorporating the principles of non-discriminatory treatment on 31st July 2018. Subsequently, relevant licenses were amended in 2018 and 2019 to enforce this directive.

(b) Telecom Regulatory Authority of India (TRAI) recommendations on 'Traffic Management Practices (TMPs) and Multi-Stakeholder Body for Net Neutrality' are under consideration in DoT.

(c) to (e) Technical audit of Internet Service Providers is carried out as per the License Agreement and includes the provisions related to net neutrality. The details of the number of the audits conducted are enclosed as **Annexure-I.**

Table 1: Number of Audit Conducted

S.No.	Name of LSA	Count of Audits Conducted
1	Andhra Pradesh	22
2	Assam	13
3	Bihar	25
4	Delhi	8
5	Gujarat	30
6	Himachal Pradesh	3
7	Haryana	25
8	Jammu & Kashmir	9
9	Karnataka	26
10	Kerala	6
11	Madhya Pradesh	3
12	Maharashtra	12
13	Mumbai	34
14	North East	6
15	Odisha	11
16	Punjab	12
17	Rajasthan	6
18	Tamil Nadu	27
19	UP(E)	17
20	UP(W)	27
21	West Bengal	13
22	Kolkata	
Grand Total		**335**

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